

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3912
ANSWERED ON:03.12.2010
COMPENSATION TO PUNJAB
Badal Harsimrat Kaur

Will the Minister of POWER be pleased to state:

- (a) whether in order to man international border in Punjab, the State Government of Punjab provides twenty four hours uninterrupted electricity to the Border Security Force;
- (b) if so, whether the Government compensates the State Electricity Board of Punjab for the purpose;
- (c) if so, the details thereof;
- (d) whether the Government proposes to provide additional supply of electricity to the State Government in lieu of power consumed at the border; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARAT SINH SOLANKI)

(a) to (e): The State Government of Punjab had, in September, 2009 reported that Punjab State Electricity Board (PSEB) has been supplying 380 MW power from its own to the Border Security Force (BSF) to man International Border and requested for additional allocation from unallocated power of Central Generating Stations (CGSs) to compensate PSEB.

Electricity being a concurrent subject, responsibility for supply of electricity to different areas/categories in a State for meeting the requirement lies with the concerned State Government/State Power Utilities. Government of India only supplements the efforts of State Government by commissioning power generation projects through Central Public Sector Undertakings. Maximum possible assistance has been given to Punjab from the unallocated power of CGSs during the summer season for agricultural purposes. As on 30th November, 2010, Punjab has total allocation of 2015 - 2073 MW from Central Generating Stations. The quantum of unallocated power in the CGSs being limited and primarily meant for seasonal and emergent requirements, it is not feasible to allocate additional power from unallocated share for purposes such as supply of power to Border Security Force.